**NATIONAL COMPANY LAW TRIBUNAL**
**DIVISIONAL BENCH**
**CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/06/2017 AT 02.30 PM**

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**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL**
**SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

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**APPLICATION NUMBER** :

**PETITION NUMBER** : **TCP/81/(IB)/2017**

**NAME OF THE PETITIONER(S)** : **WEP SOLUTIONS INDIA LIMITED**

**NAME OF THE RESPONDENT(S)** : **MOKA TECHNOLOGY SERVICES LIMITED**

**UNDER SECTION** : **433 ( e)(f)**

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| S.No. | NAME (IN CAPITAL) | DESIGNATION / REPRESENTATION BY WHOM | SIGNATURE |
|---|---|---|---|
| | R. VENKATARAMAN. | COUNSEL FOR PETITIONER | |

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## ORDER

Counsel for the petitioner present and submitted that he had made many attempts to serve the respondent but the envelopes containing the notice has been returned with endorsement " left without address". In this circumstance, the Registry is directed to issue notice to the respondent. The petitioner is also directed to cause paper publication in order to serve the respondent, one in English and another in vernacular language, widely circulated newspapers, where the office of the respondent company is situated and file the proof of publication on the next date of hearing. Put up on **04.07.2017 at 02.30 P.M.**

**(Ch. Md. Sharief Tariq)**
**Member (Judicial)**

**(K.Anantha Padmanabha Swamy)**
**Member (Judicial)**

PAM